

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1259/2019

Dated Thursday, the 26th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Baby,

No. 2/49, Mettu Street,

Kamananthangal Village, Kondakuppam Post,

Walajah Taluk, Vellore 632520.

....Applicant

By Advocate M/s. M. Rajendiran

Vs

1.Union of India,

rep by its Secretary,

Ministry of Railways, Govt. Of India,

Federation of Railway Officer Association,

No. 256A, Rail Bhavan, Raisina Road,

New Delhi 110001.

2.The Divisional Officer,

Divisional Office,

Salem 636005, Tamil Nadu.Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records of the impugned order in proceedings no. S.A./P/Con/CJA/23/2018 dated 16.03.2019 passed by the second respondent and quash the same and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.".

2. When the matter came up for consideration, learned counsel for the applicant would submit that the representation of the applicant was rejected on the ground of some discrepancy in the name of father, etc and according to him he is ready to produce relevant documents supporting his claim before the appropriate authority and he will be satisfied if he is permitted to file a detailed representation showing all the necessary facts and if the competent authority passes a speaking order within a time frame.
3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice for the respondents and submits that the respondents have no objection for disposal of the representation of the applicant , if made.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The applicant is permitted to file a detailed representation along with supporting documents before the competent authority within a period of two weeks and the competent authority will dispose of the same after conducting enquiry and personal hearing to the applicant, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

26.09.2019